

# 1363

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024

In

Original Application No. 512/2018

**WITH**

M.A. No. 9/2024

In

Original Application No.512/2018

Shailesh Singh S/o Mr. Babu Singh

Applicant

**Vs.**

State of Uttar Pradesh

Respondents

**WITH**

Original Application No.1363/2024

Ashish Singh Chandel

Applicant

**Vs.**

MoEF and CC & Ors.

Respondents

**WITH**

Original Application No.1390/2024

News Item titled "India sees 72 % rise in electrical electronic waste in 5 years Govt" appearing in Businessstandard.com dated 16.12.2024

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2.	<b>Annexure -I</b> A copy of letter dated 12.08.2025 & 08.10.2025 issued by CPCB to SPCBs/PCCs.	
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Place: Delhi



**Filed by Adv. Atif Suhrawardy  
On behalf of Central Pollution Control Board**

Dated:13.11.2025

1364

**REPORT IN COMPLIANCE OF THE HON'BLE NGT  
DIRECTIONS DATED 22-08-2025 IN THE MATTER OF  
EXECUTION APPLICATION NO. 04/2024**

**IN ORIGINAL APPLICATION NO. 512/2018 WITH M.A. No.  
9/2024 IN ORIGINAL APPLICATION NO. 512/2018 WITH  
ORIGINAL APPLICATION NO. 1363/2024 WITH ORIGINAL  
APPLICATION NO. 1390/2024**

**CENTRAL POLLUTION CONTROL BOARD**

**13<sup>th</sup> November, 2025**

## 1. Background

Hon'ble National Green Tribunal heard the matter of Execution Application No.4/2024 with M.A. No. 9/2024 in Original Application No.512/2018 on 22.08.2025 and directed CPCB to furnish the fresh report in compliance with the order dated 28.05.2025. This matter is regarding e-waste management regulated under E-Waste (Management) Rules, 2022 notified under the Environment (Protection) Act, 1986 to ensure environmentally sound management of electronic waste in the country. Hon'ble NGT vide order dated 22.08.2025 directed Central Pollution Control Board (hereinafter will be called as CPCB) to furnish fresh information on the following aspects as directed vide order dated 28.05.2025:

- (i) Total e-waste generation from organised and unorganized sectors for 2023-2024 and 2024-2025 State/UT wise.
- (ii) The projected E-waste generation from the organized and unorganised sectors for 2023-2024 for the next five years in each of the State/UT
- (iii) Quantity of State/UT, E-Waste imported into the country for processing, if any.
- (iv) Details of the production of electronic equipment/articles, its collection after its disposal/usage, transportation, dismantling/recycling, extraction of all elements and compounds, including plastic/glass and final usage/disposal.
- (v) The above details are also required for solar panels.
- (vi) All units that come under the purview of EPR norms under E-Waste Management Rules, 2016 and their compliance. Actions taken against the units that do not comply with EPR Norms.
- (vii) Details of E-Waste recycling units district-wise wise in each State with their capacities and compliance.
- (viii) Steps taken by CPCB to identify unauthorised E-Waste recyclers and actions taken.

## 2. Point Wise response in compliance to the Hon'ble NGT order dated 28.05.2025

### i. State/UT wise total e-waste generation from organised and unorganized sectors for 2023-2024 and 2024-2025 and for the next five years.

#### a. E-Waste generation estimated at National Level

It is humbly submitted that as per E-waste (Management) Rules, 2022 (herein after will be referred as EW(M) Rules) the e-waste generated is required to be managed in an environmentally sound manner to protect health and environment against any adverse effects. The said Rules prescribe Extended Producer Responsibility (herein after will be called as EPR) of any producer of electrical or electronic equipment (EEE) for meeting recycling targets as prescribed therein only through registered recyclers of e-waste to ensure environmentally sound management of such waste. In accordance with provisions of EW(M) Rules, CPCB has developed an Online portal (EPR portal) to implement said EPR regime for grant of registration to e-waste producers and recyclers.

The Producers usually distribute and sell their Electrical and Electronic Equipment (EEE) products through a network of dealers and retailers spread across various States and Union Territories within the country. The online Extended Producer Responsibility (EPR) portal captures the sales data of EEE as declared and submitted by the registered Producers. However, such sales data are consolidated at the national level and are not

captured separately on a State or Union Territory-wise basis for the EEEs covered under their respective registrations.

It is to submit that the organised sector of e-waste generation comprises registered entities whose sales data is being captured on the EPR portal. The estimation of e-waste generation is based on the data declared by such registered entities. Further the entities which are not registered on EPR portal falls within the unorganised sector. Due to absence of such registration and unavailability of corresponding sales data, their contribution in overall e-waste generation cannot be estimated.

Further, CPCB issued directions dated 30.01.2024 directing all SPCBs/PCCs to provide the updated list of entities engaged in the generation, recycling & refurbishing of E-Wastes (Producers, Importers, Recyclers and Refurbishers) and to ensure their on boarding on the E-Waste EPR Portal of CPCB. It was also directed to issue notice to all such entities who are operating without registration, followed by closure of such entities. Accordingly, 9,956 Producers are currently registered on the EPR portal and are implementing EPR framework for the effective management of e-waste. Further, based on the information available on the EPR Portal from the registered Producers, the estimated quantity of the e-waste generated in the FY 2023-24 and the FY 2024-25 is as follows:

**Table 1: Quantity of e-waste generation**

<b>Description/FY</b>	<b>FY 2023-24</b>	<b>FY 2024-25</b>
Quantity of E-Waste generated (in MT)	11,49,059.371	13,63,294.772

The collection / procurement of e-waste by recyclers is carried out by recyclers itself from consumers or bulk consumers or from e-waste aggregators and scrap dealers. The EW(M) Rules does not have provision to capture e-waste generation/procurement categorically from organised and unorganised sectors, therefore, distinct data on organised and the un-organized sector wise e-waste generated or collected is not available on the EPR portal.

However, the EPR Portal captures the quantity of e-waste procured by registered recyclers, which may have been generated collectively across various States and Union Territories. The details of such e-waste procurement and recycling along with the corresponding EPR obligations of various Producers, are presented in Table 2 below.

**Table 2: Details of EPR obligations of Producers and e-waste recycling by recyclers**

<b>Financial Year</b>	<b>EPR Obligation of registered Producers (MT)</b>	<b>Procurement of e-waste by registered recycler (MT)</b>	<b>Recycling of e-waste by registered recyclers (MT)</b>
2023-24	7,25,272	8,00,481	7,69,431
2024-25	9,37,653	11,477,65	11,299,08

b. E-Waste generation estimated at State/UT Level

It is also to submit that under Schedule-V of the Rules, the responsibility for preparation of Inventorization of e-waste by the State Pollution Control Boards/ Pollution Control Committees (herein after will be referred as SPCBs/PCCs). In the present matter before the Hon'ble Tribunal, CPCB has formulated and operationalized an action plan which includes provisions for Inventorization of e-waste, and has been monitoring its implementation across all States/UTs. Further CPCB vide its letter dated 11.08.2025 & 08.10.2025 has written to all SPCBs/PCCs to provide the status on the Inventorization from organised and unorganised sector in their respective States/UTs. Copies of the said letters are enclosed at **Annexure I**.

CPCB also conducted a review meeting with all SPCBs/PCCs on 14.08.2025 and 29.10.2025 to assess the status of Inventorization. As per the information submitted by the SPCBs and PCCs, only 12 out of 36 States/UTs namely Andaman and Nicobar Island, Assam, Delhi, Karnataka, Kerala, Meghalaya, Mizoram, Nagaland, Rajasthan, Sikkim, Tamil Nadu, West Bengal have submitted the updated data on e-waste generation for the year 2023-24 and 2024-25. The consolidated State/UT-wise status of Inventorization, based on submissions received from the respective SPCBs/PCCs, is provided at **Annexure-II**.

Details of State/UT-wise e-waste generation, as submitted by 12 SPCBs/PCCs is given below:

S. No.	State/UT	Estimated quantity of E-Waste generated	
		For FY 2023-24 (MT)	For FY 2024-25 (MT)
1	Andaman and Nicobar Islands	Not provided	22
2	Assam	Not provided	127.45
3	Delhi	2,56,067	2,74,087
4	Karnataka	4,00,000	4,00,000
5	Kerala	1630.75	2077.34
6	Meghalaya	Not provided	826
7	Mizoram	60.776	223.0304
8	Nagaland	4.76207	15.61187
9	Rajasthan	27,990.32	28,704.11
10	Sikkim	19.70854	Not provided
11	Tamil Nadu	4,48,878	4,66,578
12	West Bengal	54,224.1	59,099.5
Total		1188875.417	1231760.04

As per the above Table, the total E-Waste Generation pertains to afore-said 12 States/UTs for the **FY 2023-24 is 11,88,875 MT & FY 2024-25 is 12,31,760.042 MT**.

Above 12 SPCBs/PCCs have reported collective e-waste generation in their respective states/UT. However, the categorical data on e-waste generation from organized and unorganised is not available.

The projection of e-waste generation has been undertaken considering the growth trend based on the Compounded Annual Growth Rate (CAGR) methodology taking into account the growth rate of e-waste generation for the year 2023-24 and 2024-25. Accordingly, the projected e-waste generation for the next five financial years in the country is as follows:

<b>Year</b>	<b>Projected E-Waste Generation (in MT)</b>
<b>2023-24</b>	11,49,042
<b>2024-25</b>	13,59,729
<b>2025-26</b>	16,09,995
<b>2026-27</b>	19,05,445
<b>2027-28</b>	22,55,651
<b>2028-29</b>	26,71,567
<b>2029-30</b>	31,66,111

**ii. Quantity of State/UT, E-Waste imported into the country for processing, if any**

The import of E-Waste is prohibited in the country as per the Schedule VI of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Hence, e-waste is not permitted for import into the country for processing. **Details of the production of electronic equipment/articles, its collection after its disposal/usage, transportation, dismantling/recycling, extraction of all elements and compounds, including plastic/glass and final usage/disposal.**

**A. Production of electronic equipment/article, its collection after its disposal/usage, transportation, dismantling/recycling**

The data w.r.t the production of electronic equipment/article is not available, however as mentioned in above paras the sales of the Electrical and Electronic Equipment (EEE) is being captured from the registered producers on the portal, further the EPR obligations are assigned to the Producers based on the sales data of the EEEs and the average life of the corresponding EEE. After EEE reaches the end of life and becomes e-waste, such e-waste is collected by the registered recyclers itself from consumers or bulk consumers or through aggregators and scrap dealers/etc. The collected e-waste is then dismantled and recycled through the registered recyclers for further recovery of metals in the form of end products defined under EPR regime.

**B. Extraction of all elements and compounds, including plastic/glass and final usage/disposal.**

The e-waste received at the registered recyclers is subjected to various processing techniques so as to recover the precious, semi-precious metals including rare earth elements and other useful recoverable materials to strengthened the secondary sourced materials. Currently, registered recyclers have been mandated to generate the EPR certificates for Gold (Au), Iron (Fe), Aluminium (Al) & Copper (Cu) and can transact the same with the registered Producer to fulfil their EPR obligations.

During the recycling, various recyclable materials such as plastic, glass, oil, rubber, puff, & other material are also recovered which are sent for recycling to the respective recyclers.

The residues and non-recyclable parts which falls under the hazardous waste categories such as sludges, ash, etc. are sent for disposal at authorized Treatment, Storage and Disposal Facilities (TSDFs) regulated under Hazardous & Other Waste (M&TM) Rules, 2016. As per provision under section 9 of the Rules, recyclers are required to maintain records of quantities sent to the recyclers and TSDFs and make available all records for verification.

### iii. The above details are also required for solar panels

The management of solar photo-voltaic modules or panels or cells are covered under chapter V of the E-Waste (Management), Rules, 2022, where the manufacturers, producers and the recyclers of solar photo-voltaic modules or panels or cells have been assigned responsibilities to ensure the compliance with the said rules through registration, storing the waste solar photo-voltaic modules or panels or cells up to the year 2034-35, filing annual returns on the portal, and ensuring compliances with the guidelines and standard operating procedure (SOP) laid down by CPCB.

As on 03.11.2025, 1,098 producers of solar photo-voltaic modules or panels or cells are currently registered on the portal, which were given the storage target of total 1,77,741 MT (to 561 producers) for the FY 2023-24 & 163731 MT (to 901 producers) for the FY 2024-25. Further there are 83 recyclers of solar photo-voltaic modules or panels or cells on the portal registered on the EPR portal. Further the recyclers have reported recycling of 1063.40 MT of Waste Solar Panels during FY 2023-24 and 1979.98 MT of Waste Solar Panels in FY 2025-26. **All units that come under the purview of EPR norms under E-Waste Management Rules, 2016 and their compliance. Actions taken against the units that do not comply with EPR Norms.**

As per the data available at the EPR portal, there are 381 number of recyclers registered on the portal with recycling capacity of 33,17,787.58 MT. CPCB grants registration to the e-waste recyclers based on consent and authorisation (for hazardous waste) granted to them by the respective SPCB/PCC wherein information such as PAN no., GST no., plant & machinery details with GPS co-ordinates, photographs, and details of recycling process pertaining to the recycling facilities are also captured on the online portal.

Further, CPCB has directed the concerned SPCB/PCC vide directions dated 30.01.2024 u/s 5 of the EP Act 1986 (Copy at **Annexure-III**):

- To immediately physically verify the facilities of E-Waste Recyclers and Refurbishes in the State/UT in terms of various details such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability, etc. as submitted on E-Waste EPR Portal;
- To take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on the EPR Portal as per verification and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being

generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB;

- To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately.

Based on Action Taken Report from 35 SPCBs/PCCs (Karnataka SPCB has not submitted its ATR), there are no E-Waste Recycling Units in the 16 States/UTs. While remaining 19 SPCBs/PCCs has carried out physical inspection of the registered recyclers. 18 SPCBs/PCCs have reported on carrying out physical inspection at the time of issuing consent & authorization, renewal of consent/authorization and during periodic inspections. Out of 19 SPCBs/PCCs those have carried out physical inspection only, UPPCB has reported on 06 non-complying units and have issued Show Cause Notice to these recycling Units. The six non complying units who have been served show cause notice are (i) M/s Hasan Malik Recycling Pvt Ltd, Meerut (ii) M/s Himalayan Green Recycling, Muzaffarnagar (iii) M/s Him Green Recycling Private Limited, Meerut (iv) M/s Recology Recycling India Pvt Ltd, Meerut (v) M/s Jaasha Electrowaste Recycling Private Limited, Meerut (vi) M/s. Limr Recycling, Hapur. Details on physical verification conducted by SPCB/PCC and action taken by them is given below:

S.No	Activity	SPCBs/UTs name
1.	Verification have been carried out	<b>19 SPCBs/PCCs</b> Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh, Uttarakhand, West Bengal
2.	States/UT have no recycler	<b>16 SPCBs/PCCs</b> Andaman & Nicobar Islands, Chandigarh, Delhi, Dadra and Nagar Haveli Daman & Diu Goa, Jammu & Kashmir, Ladakh, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Sikkim, Tripura
3.	Report not received	<b>01 SPCB (Karnataka)</b>
4.	Action taken against recyclers	- UPPCB has issued Show Cause Notice to 06 recycling units for non-compliance. - Remaining 18 SPCBs/PCCs have submitted that physical verification of registered recycling units is being conducted periodically. - Further CPCB has sought clarification from SPCBs/PCCs on the specific number & details of physical verifications carried out by them vide email dated 03.10.2025

#### iv. Details of E-Waste recycling units' district-wise wise in each State with their capacities and compliance.

The status of the compliance of the E-Waste recycling units is provided above in the section 2 (v) of this report. Further, as on 31.10.2025, following is the status of district wise number of registered recyclers and their capacity:

S. No.	Name of the State/UT	Number of districts which registered recycling units are present	Number of registered recyclers in the State/UT	Cumulative Capacity of recyclers (in MT)
1	Andaman and Nicobar Islands	Nil	Nil	Nil
2	Andhra Pradesh	03	3	20160
3	Arunachal Pradesh	Nil	Nil	Nil
4	Assam	01	1	2500
5	Bihar	01	1	150
6	Chandigarh	Nil	Nil	Nil
7	Chhattisgarh	01	1	12000
8	Dadra and Nagar Haveli and Daman and Diu,	Nil	Nil	Nil
9	Delhi	Nil	Nil	Nil
10	Gujarat	12	33	238711
11	Goa	Nil	Nil	Nil
12	Haryana	11	39	446705.2
13	Himachal Pradesh	01	4	7600
14	Jharkhand	02	2	720
15	Jammu & Kashmir	Nil	Nil	Nil
16	Karnataka	09	49	169420.52
17	Kerala	02	2	15265
18	Ladakh	Nil	Nil	Nil
19	Lakshadweep	Nil	Nil	Nil
20	Madhya Pradesh	05	9	58880
21	Maharashtra	14	64	407557
22	Manipur	Nil	Nil	Nil
23	Meghalaya	Nil	Nil	Nil
24	Mizoram	Nil	Nil	Nil
25	Nagaland	Nil	Nil	Nil
26	Odisha	Nil	Nil	Nil
27	Pondicherry	Nil	Nil	Nil
28	Punjab	03	8	45785
29	Rajasthan	04	13	131084
30	Sikkim	Nil	Nil	Nil
31	Tamil Nadu	06	15	91008.16
32	Telangana	05	17	308378
33	Tripura	Nil	Nil	Nil
34	Uttar Pradesh	15	106	1061557.24
35	Uttarakhand	01	5	268728
36	West Bengal	06	9	31578.46
	<b>Total</b>	102	381	33,17,787.58

**Note:** Out of 36 States/UTs, there is no recycler in 17 States/UTs and in remaining 19 States/UTs have 381 number of recyclers located in over 102 districts with a cumulative capacity of 33,17,787.576 MT.

The district wise number of recyclers with their capacity is attached at **Annexure-IV**.

**v. Steps taken by CPCB to identify unauthorised E-Waste recyclers and actions taken.**

In accordance with the provisions of the E-Waste (Management) Rules, 2022, and powers vested under the Environment (Protection) Act, 1986, CPCB has undertaken coordinated actions along with SPCB's to identify and prevent unauthorised e-waste dismantling and recycling activities across the country. CPCB also issued the following directions for identification of informal recycling activities in their respective states/UTs:

- 1) Directions issued under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981 on 6<sup>th</sup> September, 2022 to all SPCBs/PCCs for checking informal (in formal) E-Waste activities, verification of authorized dismantlers/recyclers of E-waste.
- 2) Directions under section 5 of the Environment (P) Act, 1986 on 30th January 2024 to all SPCBs/PCCs and directed for the following:
  - a. To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately;
  - b. To facilitate the transformation of such informal/illegal E-waste recyclers/refurbishers into formal recyclers/refurbishers and consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCB/PCC, etc.,
  - c. To also issue advertisements in the newspapers in vernacular language for immediately closing of illegal E-waste recycling/refurbishing operations by the operators who do not have consent to operate, including for the common public to inform the same, if any, to SPCB/PCC and take actions.

Copies of above directions is given at **Annexure III & Annexure V.**

- 3) Central Pollution Control Board (CPCB) has also advised State Pollution Control Boards (SPCBs) /Pollution Control Committees (PCCs) from time to time to carry out regular drives for checking E-Waste processing in informal sector and to submit reports quarterly. As reported by SPCBs/PCCs, actions, such as, constitution of teams for carrying out drives, issuing of notices, closure of operation, seizing the E-Waste against the informal processing are being carried out by them.
- 4) Based on Action Taken Report (ATR) submitted by 35 SPCBs in response to CPCB's directions dated 30.01.2024 following is the status of actions taken against Informal/Unauthorized recyclers:

<b>States/UTs that have carried out drives for identification of informal/illegal activities</b>	<b>28 SPCBs/PCCs</b> Andaman and Nicobar Islands, Arunachal Pradesh, Assam, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Kerala, Ladakh, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh,
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	Uttarakhand and West Bengal have carried out check drives.
<b>States/UTs that have identified the informal/illegal activities</b>	<b>05 SPCBs/PCCs</b> Delhi, Kerala, Punjab, UP & West Bengal informed on identification of informal E-Waste activities during the check drives and have taken necessary actions (issuance to Show Cause Notices / levying Environmental Compensation) against such informal/illegal entities
<b>States/UTs that have identified no informal/illegal activities during check drive</b>	<b>23 SPCBs/PCCs</b> Andaman and Nicobar Islands, Arunachal Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Ladakh, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura and Uttarakhand informed that they have not carried out any facilitation activity as there are no informal/illegal E-Waste activities/Entities identified in their State/UT.
<b>States/UTs which have not carried out the check drives</b>	<b>03 SPCBs/PCCs</b> Andhra Pradesh, Bihar, and Dadra and Nagar Haveli & Daman and Diu have not carried out any drive to check informal activities.
<b>States/UTs which have not provided relevant information</b>	<b>04 SPCBs/PCCs</b> Chandigarh Jharkhand, Lakshadweep & Manipur have not provided any information w.r.t actions taken-up by them for checking informal E-waste activities.
<b>States/UTs which has not submitted the ATR</b>	<b>01 SPCB</b> Karnataka

**3. Gap as identified by the Hon'ble NGT in E-Waste Generation viz-a-viz the recycling capacity available with the recyclers registered in the state**

Hon'ble NGT in its hearing on 22.08.2025 observed gap between State-wise e-waste generation and the recycling capacity available with registered recyclers in certain States/UTs.

It is humbly submitted that the Rules do not restrict the movement of E-Waste across districts/States. The E-Waste generated in a district or state/ UT is allowed to be transported to the registered recyclers located in other states/UTs for recycling. The e-waste is collected by registered recyclers itself from consumers or bulk consumers or from e-waste aggregators and scrap dealers.



**(Youthika)**  
**Scientist 'E'**

**Central Pollution Control Board**  
**13.11.2025**

File No. CM-13011/97/2024-LAW-HO-CPCB-HO/3840-3884

Dated 12.08.2025

To,

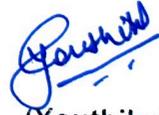
The Member Secretary  
(As per list 1)

**Subject: In the NGT matter of E.A No. 04/2024 under OA 512 of 2018(Shailesh Singh Vs. State of U.P.&Ors.) regarding the state-wise status of E-Waste generation**

Sir/Madam,

This has reference to the above mentioned NGT matter of O.A. No. 512 of 2018 related to E-Waste Management wherein an action plan has been developed by CPCB on implementation of E-Waste (Management) Rules, 2022 across the country including Inventorization of e-waste in States/UTs. Further, Schedule-V of the E-Waste (Management) Rules, 2022 also stipulates provision for SPCBs/PCCs for carrying out Inventorization of e-waste generation in their respective State/Union Territory. Accordingly, CPCB vide communication dated 17.03.2025 and 02.07.2025 sought quarterly progress report on the afore-said action plan from SPCBs/PCCs. However, progress report on Inventorization of e-waste generation is yet to be received from your SPCB/PCC.

Further, Hon'ble NGT matter vide its order dated 28.05.2025 has sought information of state-wise e-waste generation from organized and unorganized sectors for 2023-2024 and 2024-2025 (a copy of the order is enclosed for your ready reference please). In this regard, it is requested to kindly provide the said information on Inventorization of e-waste generation from organised and un-organised sectors in order to comply with Hon'ble NGT orders as well as provisions of the E-waste (Management) Rules, 2022. Said matter may kindly be treated as important and urgent and desired information may kindly be forward to this office by 18th August, 2025 through email at [wm3.cpcb@gov.in](mailto:wm3.cpcb@gov.in) & [youthika.cpcb@nic.in](mailto:youthika.cpcb@nic.in).

**Encl. As above**

(Youthika)

Divisional Head,  
WM-III Division

Copy to

- i. The Regional Directorate (As per list 2)

Kindly coordinate in your jurisdiction  
for timely submission of information.



(Youthika)

List 1 (SPCBs/PCCs)	
1. Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair-744102, Andaman & Nicobar	2. Andhra Pradesh State Pollution Control Board, D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada –520010, Andhra Pradesh
3. Arunachal Pradesh State Pollution Control Board, Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun-791110, Arunachal Pradesh	4. Assam Pollution Control Board, Bamunimaidan, Guwahati-781021, Assam
5. Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna - 800023, Bihar	6. Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector-19 B, Madhya Marg, Chandigarh - 160019
7. Chhattisgarh Environment Conservation Board, Paryavas Bhavan, Paryavas Bhavan, North Block Sector-19, Atal Nagar, Raipur - 492002, Chhattisgarh	8. Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu, 1st Floor, Udhyog Bhavan Bhenstore, Dunetha Nani Daman, Daman – 396 210, Daman
9. Delhi Pollution Control Committee, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006	10. Gujarat Pollution Control Board, Paryavan Bhavan, Sector 10-A, Gandhinagar – 382043, Gujarat
11. Goa State Pollution Control Board, Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez – 403511, Goa	12. Haryana State Pollution Control Board, C-11, Sector-6, Panchkula-134109, Haryana
13. Himachal Pradesh Pollution Control Board, Him Parivesh, Phase-III, New Shimla- 171009, Himachal Pradesh	14. Jammu & Kashmir State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu - 180004, Jammu and Kashmir
15. Jharkhand Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834004, Jharkhand	16. Karnataka State Pollution Control Board, Parisara Bhavan, 4th & 5th Floor, # 49, Church Street, Bangalore-560001, Karnataka
17. Kerala State Pollution Control Board, Plamoodu Jn., Pattom Palace P.O., Thiruvananthapuram-695004, Kerala	18. Ladakh Pollution Control Committee, Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, UT Leh Ladakh – 194101, Ladakh
19. Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555, Lakshadweep	20. Madhya Pradesh Pollution Control Board, E-5, Arera Colony, Paryavaran Parisar, Bhopal- 462016, Madhya Pradesh
21. Maharashtra Pollution Control Board, Kalpataru Point, 2 <sup>nd</sup> – 4 <sup>th</sup> Floor, (Opp. Cine Planet Cinema), Nr. Sion Circle, Sion, Mumbai – 400022, Maharashtra	22. Manipur Pollution Control Board, Lamphelpat, Near Imphal West D.C. Office, Imphal – 795004, Manipur

23. Meghalaya Pollution Control Board, Arden-Lumpynggad, Shillong- 793014, Meghalaya	24. Mizoram Pollution Control Board, New Secretariat Complex, Khatla Thlanmual Peng Khatla, Aizawl- 796001, Mizoram
25. Nagaland Pollution Control Board, Signal Point, Dimapur- 797112, Nagaland	26. Odisha Pollution Control Board, A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751012, Odisha
27. Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar- 600005, Pondicherry	28. Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala – 147001, Punjab
29. Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur- 302004, Rajasthan	30. Sikkim State Pollution Control Board, Department of Forest, Environment & Wildlife Management, Deorali, Gangtok, - 737102, Sikkim
31. Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600032, Tamil Nadu	32. Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad - 500018, Telangana
33. Tripura Pollution Control Board, Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban, Agartala – 799006, Tripura	34. Uttarakhand Pollution Control Board, Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun – 248001, Uttarakhand
35. Uttar Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226010, Uttar Pradesh	36. West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata – 700106, West Bengal

<b>List 2 (Regional Directorate)</b>	
1. The Regional Directorate, Lucknow Central Pollution Control Board, Ground Floor, PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow – 226010, Uttar Pradesh	2. The Regional Directorate, Shillong Central Pollution Control Board, Opp. Government Press, Ground Floor, CTO Building, BSNL Shillong – 793001, Manipur
3. The Regional Directorate, Bengaluru Central Pollution Control Board, A-Block Nisarga Bhavan, 1st & 2nd Floors, 7th D Cross Thimmaiah Road, Shivanagar, Bengaluru – 560079, Karnataka	4. The Regional Directorate, Chennai Central Pollution Control Board, No. 40- E, 2nd Floor, BSNL Building, TVK Industrial Estate, CIPET Road, Guindy Tamil Nadu - 600032, Chennai
5. The Regional Directorate, Kolkata Central Pollution Control Board, 'South end Conclave' Block-502, 5th & 6th Floor, 1582, Razidanga, Main Road, Kolkata – 700107, West Bengal	6. The Regional Directorate, Vadodara Central Pollution Control Board, Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390023, Gujarat
7. The Regional Directorate, Bhopal Central Pollution Control Board Parivesh Bhawan, Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016, Madhya Pradesh	8. The Regional Directorate, Pune Central Pollution Control Board Survey No. 110, Dhankude Multi-Purpose Hall, Baner Road, Baner, Pune – 411045
9. The Regional Directorate, Chandigarh Central Pollution Control Board BSNL Telephone Exchange, 2nd Floor, Sector 49 -C, Chandigarh – 160047	

# 1378

File No. CM-13011/97/2024-LAW-HO-CPCB-HO

Dated 08.10.2025

To,

The Member Secretary  
(As per list 1)

**Subject: Submission of Inventorization report of E-Waste in the NGT matter of E.A No. 04/2024 under OA 512 of 2018 (Shailesh Singh Vs. State of U.P.&Ors.)**

Reference:

1. Hon'ble NGT Orders dated 28.05.2025 and 22.08.2025 in E.A. No. 04/2024 under O.A. No. 512/2018 (Shailesh Singh Vs. State of U.P. & Ors.) on E-Waste Inventorization.
2. CPCB Letter No. CM-13011/97/2024-LAW-HO-CPCB-HO/3840-3884 dated 11.08.2025 requesting state-wise E-Waste generation status.

Sir/Madam,

This is in reference to the above mentioned NGT matter of O.A. No. 512 of 2018 related to E-Waste Management in the country. Hon'ble NGT matter vide its order dated 28.05.2025 & 22.08.2025 has sought information of state-wise e-waste generation from organized and unorganized sectors for 2023-2024 and 2024-2025 (a copy of the order is enclosed). Accordingly, CPCB vide its letter No. CM-13011/97/2024-LAW-HO-CPCB-HO/3840-3884 dated 11.08.2025 sought status of E-Waste generation from all SPCBs/PCCs. However, only few States/UT have provided the status of E-Waste generation/inventory, while the majority of states/UTs have only submitted that the inventorization is in process, which was not satisfactory as per the Hon'ble NGT.

The E-Waste (Management) Rules, 2022 are effective from 1<sup>st</sup> April, 2023 and the responsibility of SPCBs/UTs have been defined in the Schedule-V of the said rules which stipulates various responsibilities of SPCBs/PCCs including carrying out Inventorization of e-waste generation in their respective State/UTs. CPCB has also developed and also incorporated the E-Waste Action Plan in the E-Waste EPR portal in compliance with the aforesaid NGT matter and the rules. However, the majority of SPCBs/PCCs have not yet complied with the aforesaid rules and the directions of Hon'ble NGT.

In this regard, it is requested to kindly provide the said information on Inventorization of e-waste generation in order to comply with Hon'ble NGT orders as well as provisions of the E-waste (Management) Rules, 2022.

Said matter may kindly be treated as important and urgent and the information may kindly be forward to this office by 15<sup>th</sup> October, 2025 through email at [wm3.cpcb@gov.in](mailto:wm3.cpcb@gov.in) & [youthika.cpcb@nic.in](mailto:youthika.cpcb@nic.in).

Encl. As above

  
(Youthika)  
Divisional Head,  
WM-III Division

- i. The Regional Directorate (As per list 2)

Kindly coordinate in your jurisdiction for timely submission of information.

  
(Youthika)

<b>List 1 (SPCBs/PCCs)</b>	
1. Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair-744102, Andaman & Nicobar	2. Andhra Pradesh State Pollution Control Board, D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada –520010, Andhra Pradesh
3. Arunachal Pradesh State Pollution Control Board, Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun-791110, Arunachal Pradesh	4. Assam Pollution Control Board, Bamunimaidan, Guwahati-781021, Assam
5. Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna - 800023, Bihar	6. Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector-19 B, Madhya Marg, Chandigarh - 160019
7. Chhattisgarh Environment Conservation Board, Paryavas Bhavan, Paryavas Bhavan, North Block Sector-19, Atal Nagar, Raipur - 492002, Chhattisgarh	8. Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu, 1st Floor, Udhog Bhavan Bhenstore, Dunetha Nani Daman, Daman – 396 210, Daman
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11. Goa State Pollution Control Board, Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez – 403511, Goa	12. Haryana State Pollution Control Board, C-11, Sector-6, Panchkula-134109, Haryana
13. Himachal Pradesh Pollution Control Board, Him Parivesh, Phase-III, New Shimla- 171009, Himachal Pradesh	14. Jammu & Kashmir State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu - 180004, Jammu and Kashmir
15. Jharkhand Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834004, Jharkhand	16. Karnataka State Pollution Control Board, Parisara Bhavan, 4th & 5th Floor, # 49, Church Street, Bangalore-560001, Karnataka
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29. Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur- 302004, Rajasthan	30. Sikkim State Pollution Control Board, Department of Forest, Environment & Wildlife Management, Deorali, Gangtok, - 737102, Sikkim
31. Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600032, Tamil Nadu	32. Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad - 500018, Telangana
33. Tripura Pollution Control Board, Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban, Agartala – 799006, Tripura	34. Uttarakhand Pollution Control Board, Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun – 248001, Uttarakhand
35. Uttar Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226010, Uttar Pradesh	36. West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata – 700106, West Bengal

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5. The Regional Directorate, Kolkata Central Pollution Control Board, 'South end Conclave' Block-502, 5th & 6th Floor, 1582, Razidanga, Main Road, Kolkata – 700107, West Bengal	6. The Regional Directorate, Vadodara Central Pollution Control Board, Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390023, Gujarat
7. The Regional Directorate, Bhopal Central Pollution Control Board Parivesh Bhawan, Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016, Madhya Pradesh	8. The Regional Directorate, Pune Central Pollution Control Board Survey No. 110, Dhankude Multi-Purpose Hall, Baner Road, Baner, Pune – 411045
9. The Regional Directorate, Chandigarh Central Pollution Control Board BSNL Telephone Exchange, 2nd Floor, Sector 49 -C, Chandigarh – 160047	

## Annexure –II

S.No	Name of the State/UT	Status of E-Waste Generation/Inventory	SPCB/PCCs reply
1.	<b>Andaman and Nicobar Islands</b>	E-Waste generation for 2023-2024 is not provided while the data for F.Y 2024-2025 is 22 MT.	As per SPCB's Quarter 2 action plan report, a total of 22 MT of e-waste has been collected from bulk consumers, including educational institutions and government departments.  Further, Inventorization of 106 categories EEE's will be carried out in the FY-2025 and 2026 by ANPCC.
2.	<b>Andhra Pradesh</b>	Data not provided	SPCB vide letter dated <b>19.10.2025</b> has submitted that it is in the process of preparing comprehensive set of terms & conditions for the proposed E-Waste inventory supposed to be entrusted to the EPTRI, Hyderabad.
3.	<b>Arunachal Pradesh</b>	ATR not submitted.	The concerned SPCB has not submitted any report/response in this regard.
4.	<b>Assam</b>	E-Waste generation for 2024-2025 is 127.45 MT	SPCB vide its letter dated 31.10.2025 has submitted that the total amount of E-Waste Generated in in the year 2024-25 (106 EEEs) the State is 127.4 MT till date out of which 40.36 MT amount of E-waste is channelized. Detailed data collection from distributors/retailers, manufacturers as well as consumers have been initiated.
5.	<b>Bihar</b>	Data not provided	SPCB vide its letter dated 14.08.2025 & 21.10.2025 has requested to share an approved Standard Operating Procedure (SoP).
6.	<b>Chandigarh</b>	Data not provided	PCC vide its email dated 20.08.2025, requested share appropriate and common methodology for computation of e waste generation.
7.	<b>Chhattisgarh</b>	Data not provided	SPCB vide its letter dated 16.10.2025 submitted that the board has published Request for proposal for E-Waste Inventorization on 15.10.2025
8.	<b>Daman, Diu Dadra &amp; Nagar Haveli</b>	Data not provided	As informed in the review meeting dated 29.10.2025, PCC is in process for approaching the companies for Inventorization.
9.	<b>Delhi</b>	Estimated E-Waste for 2023-2024 & 2024-2025 is 2,56,067 MT and 2,74,087 MT respectively	As per SPCB's Q2 action plan report, Letter has been issued to GIZ to present the inventory report before Hon'ble Minister of Environment (GNCTD), Chairman (DPCC), and Member Secretary (CPCB).
10.	<b>Goa</b>	Data not provided	As informed in the review meeting dated 29.10.2025, SPCB has completed the Inventorization of E-Waste as per the E-Waste (M) Rules, 2016 and projected the data for the F.Y 2023-2024. For Inventorization of E-Waste under E-Waste (M) Rules, 2022, the Board is engaged with the TERI and work order will be

S.No	Name of the State/UT	Status of E-Waste Generation/Inventory	SPCB/PCCs reply
			issued henceforth
11.	<b>Gujarat</b>	Data not provided	As per SPCB's Q2 action plan report, SPCB has submitted that the work of Inventorization of E-waste generation has been allotted to the Gujarat Environment Management Institute (GEMI) vide work order dated 27/03/2024. GEMI has undertaken Inventorization of 131 Producers across the State till date. As per the report. The Work of Inventorization is presently on-going and the final report is expected to be submitted soon.
12.	<b>Haryana</b>	Data not provided	SPCB vide its email dated 04.11.2025 has submitted that work of Inventorization of generation of e-waste for F.Y 2023-2024 & 2024-2025 under progress.
13.	<b>Himachal Pradesh</b>	Data not provided	SPCB vide its letter dated 31.10.2025 has submitted that Inventorization of E-Waste is proposed through third party and same is under proposal stage.
14.	<b>Jammu &amp; Kashmir</b>	Data not provided	PCC vide its letter 17.10.2025 submitted that they are in process of awarding the Inventorization work to the third party.
15.	<b>Jharkhand</b>	Data not provided	As informed in the review meeting dated 29.10.2025 meeting is being conducted with senior officer.
16.	<b>Karnataka</b>	Estimated E-Waste generation from organised sector is 3-4 Lakhs tonnes/Annum while data is not available for unorganized sector.	SPCB has submitted that the estimated E-Waste generation from organised sector is 3-4 Lakhs tonnes/Annum while data is not available for unorganized sector. SPCB has completed the Inventorization of E-Waste through Environmental Management & Policy Research Institute (EMPRI) for 21 EEE's. SPCB has not carried out the Inventorization w.r.t to 106 EEEs as per the EW(M) Rules, 2022
17.	<b>Kerala</b>	Estimated E-Waste for 2023-2024 & 2024-2025 is 1630.75MT and 2077.34 MT respectively	SPCB vide its letter dated 31.10.2025 has submitted that the Board has prepared an inventory of e-waste.
18.	<b>Ladakh</b>	Data not provided	As per SPCB's Q2 action plan report, PCC has submitted LPCC, in the first instance requested Deputy Commissioners of Leh and Kargil to furnish information pertaining to e-waste generation from all government offices under their respective jurisdiction.
19.	<b>Lakshadweep</b>	Data not provided.	PCC has submitted that exercise has been initiated for assessment of E-Waste generation/Inventory through NIST.
20.	<b>Madhya Pradesh</b>	Date not provided	As informed in the review meeting dated 29.10.2025, SPCB has submitted that it is in process for carrying out the Inventorization of E-Waste for 106 EEE.
21.	<b>Maharashtra</b>	Data not provided	As informed in the review meeting dated

S.No	Name of the State/UT	Status of E-Waste Generation/Inventory	SPCB/PCCs reply
			29.10.2025, SPCB has submitted that it is in process for carrying out the Inventorization of E-Waste for 106 EEE.
22.	<b>Manipur</b>	Data not provided	The concerned SPCB has not submitted any report/response in this regard.
23.	<b>Meghalaya</b>	Estimated E-Waste for 2024-2025 is 826 tonne/annum.	As informed in the review meeting dated 29.10.2025, Inventorization of E-waste for the whole State of Meghalaya has been completed on February, 2024 as per E-Waste Management Rules, 2022.
24.	<b>Mizoram</b>	E Waste generated for F.Y 2023-2024 & F.Y 2024-2025 for organised sector 60.776 MT and 223.0304 MT	SPCB vide its letter dated 15.10.2025 submitted that the for E Waste collected for F.Y 2023-2024 & F.Y 2024-2025 for organised sector 60.776 MT and 223.0304 MT respectively. While, E-waste in the unorganised sector are not in operation as per records.
25.	<b>Nagaland</b>	E-waste collected for FY 2023-24 is 4.76207 MT and for FY 2024-25 is 15.61187 MT	SPCB vide its letter dated 15.10.2025 has submitted that the for the F.Y 2023-2024 and 2024-2025 total E-Waste generated is 4.76207 MT and 15.61187 MT respectively
26.	<b>Odisha</b>	Data not provided	SPCB vide its letter dated 28.10.2025 has submitted that Inventorization of E-Waste is under process.
27.	<b>Puducherry</b>	Data not provided	PCC vide its letter dated 31.10.2025 has submitted that proposals have been received from institutions committee has been constituted to examine the proposals.
28.	<b>Punjab</b>	Data not provided	As per SPCB's Q2 action plan report, SPCB has submitted that the process for carrying out the Inventorization of E-Waste for 106 EEE's is under proposal stage.
29.	<b>Rajasthan</b>	Estimated E-waste for 2023-2024 is 27,990.32 MT and 2024-2025 is 28,704.11 MT	As per SPCB's Q1 action plan report, the Board had completed the Inventorization w.r.t to 21 EEEs and has shared the report. The report contains the projected e-waste Inventorization data for 05 years starting from 2021-2022 based on the generation data.
30.	<b>Sikkim</b>	E-Waste generation for Financial Year 2023-2024 is 19708.54 kg.	SPCB vide its 30.09.2024 has submitted that for F.Y 2023-24, 19708.54 kg e waste generated (by 1375 no) and. by the bulk consumers and ULB and the data for Inventorization of E-Waste for the F.Y 25-26 is under compilation. There are no bulk consumer, recycler, Refurbisher and dismantler in the state of Sikkim.
31.	<b>Tamil Nadu</b>	Estimated E-waste for 2023-2024 is 4,48,878 MT and 2024-2025 is 4,66,578 MT	As per SPCB's Q2 action plan report Estimated E-waste for 2023-2024 is 4,48,878 MT and 2024-2025 is 4,66,578 MT and also for July 2025 to September 2025, 4981.23 MT of e-waste generated in the state is channelized to recyclers for proper management .

S.No	Name of the State/UT	Status of E-Waste Generation/Inventory	SPCB/PCCs reply
32.	Telangana	Data not provided	SPCB vide its letter dated 25.08.2025 has issued the Work Order for carrying out the Inventorization of E-Waste.
33.	Tripura	Data not provided	As per SPCB's Q2 action plan report, SPCB submitted that it has already prepared an inventory of the E-Waste generated in the state for the year 2023-24 & 2024-25 (enclosed) generated in the state covering all the 106 EEEs covered under E-Waste Management Rules, 2022.
34.	Uttar Pradesh	Data not provided	SPCB vide its letter dated 20.08.2025 has submitted that it has directed its all RO for Inventorization of e waste generation and requested to provide the methodology for the Inventorization of E-Waste Generation.
35.	Uttarakhand	Data not provided	As informed in the review meeting dated 29.10.2025, SPCB is in planning to hiring the third party for carrying out the Inventorization of E-Waste.
36.	West Bengal	Estimated E-waste for 2023-2024 is 54,224.1 Tonne and 2024-2025 is 59,099.5 Tonne.	As per SPCB's Q1 action plan report SPCB has completed the Inventorization w.r.t to 21 EEEs and has shared the report. The report contains the projected E-Waste Inventorization data for 05 years starting from 2021-2022 based on the generation data.

Out of 36 SPCB/PCC, 12 SPCBs/PCCs namely Andaman and Nicobar Island, Assam, Delhi, Karnataka, Kerala, Meghalaya, Mizoram, Nagaland, Rajasthan, Sikkim, Tamil Nadu, West Bengal have provided the waste generation. For 2023-2024, E-Waste generated is 1,188,874.42 MT and for 2024-2025 is 1,331,759.04 MT

As per the information submitted by SPCBs/PCCs, the Inventorization of E-Waste has been carried out based on 21 EEEs and as stated by the SPCBs/PCCs, they are in process to update it to 106 EEEs.



Registered Post

File No.: CP-22/2/2024-WM-III-HO-CPCB-HO

January 30, 2024

To,  
The Chairman  
(All SPCBs/PCCs)

**Sub: Direction under Section 5 of the Environment (P) Act, 1986 regarding registration of Producers, Manufacturers, Recyclers and Refurbishers on the Online E-Waste EPR Portal for management of E-Waste and Verification of Capacities allocated to the Recyclers - reg.**

WHEREAS, the Ministry of Environment Forest and Climate Change (MoEF&CC) has notified the E-Waste (Management) Rules, 2022, vide notification No. GSR 801(E) dated November 02, 2022. The rules have come into effect from April 01, 2023, and have superseded E-Waste (M) Rules, 2016. In compliance with the provisions of the E-Waste (M) Rules, 2022, an online EPR E-Waste portal has been developed where entities such as Producers, Manufacturers, Recyclers, and Refurbishers of the E-Waste are required to be registered. Registration modules for all the entities are operational. The portal is available at URL <https://eprewastecpcb.in/>; and

WHEREAS, in accordance with the provisions of the above-said Rules, the entities as above are not allowed to carry out their business without registration on the E-Waste EPR Portal. In compliance with the Rules, it is required to ensure registration of all aforesaid entities of your State/UT on the E-Waste EPR Portal; and

WHEREAS, CPCB is registering entities such as Producers/Manufacturers of notified Electrical and Electronic Equipment (EEE) and Recyclers and Refurbishers of E-Waste on the E-Waste EPR Portal on the basis of consent to operate (CTO) and Authorization under HOW(M&TM) Rules given by SPCBs/PCCs and wherever details of raw material (E-Waste) in terms of waste electrical and electronic equipment (WEEE) code is not given by SPCBs/PCCs, CPCB based on the declaration/submission by the entities grant registration to the entities with WEEE Codes and consented capacity; and

WHEREAS, the duties of the SPCBs/PCCs have been prescribed under Schedule – V of Rule 17 of the E-Waste (Management) Rules, 2022. As per Schedule -V, SPCBs/PCCs are required to carry out the following duties i) inventorization of e-waste, ii) monitoring and compliance of Extended Producer Responsibility as directed by Central Pollution Control Board, iii) Conducting random inspection of recycler and refurbisher and monitoring recycling capacity utilization, iv) implementation of programmes to encourage environmentally sound recycling and v) any other function delegated by the Ministry/ Central Pollution Control Board under these rules; and

WHEREAS, CPCB vide its letter dated December 15, 2023, to SPCBs/PCCs requested for ensuring on-boarding of entities including recyclers on the E-Waste EPR Portal and to submit action taken report by 31-12-2023; and

WHEREAS, CPCB also issued notice on December 22, 2023, to Stakeholders including Recyclers for registration on the E-Waste EPR Portal. Stakeholders were also informed that any illegal/informal business of E-Waste such as its production, import, sales, recycling & refurbishing without registration shall call for punitive action as per the rules; and

WHEREAS, a series of review meetings were conducted by CPCB to follow up with SPCBs / PCCs including meetings chaired by the Member Secretary, CPCB for on-boarding of Recyclers on the Online E-Waste EPR Portal; and

WHEREAS, login IDs and credentials have been generated on the E-Waste EPR Portal for SPCBs/PCCs; and

Page 1 of 2

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, CPCB has sensitized stakeholders in your state and officials of SPCBs/PCCs during the Regional Interaction meets held in your region (October 19, 20, 30 and November 20, 2023) regarding the compliance of the above said rules including registration by the entities on the E-Waste EPR Portal; and

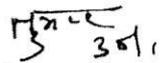
WHEREAS, CPCB has issued directions under section 18(1) (b) of the Water Act 1974 and the Air Act 1981, to all SPCBs/PCCs for checking informal E-Waste activities, verification of authorized Dismantler/Recyclers of E-Waste and drives for Mass Awareness on 06.09.2022 and also directed for implementation of the Action Plan issued in the matter of OA No. 512/2018; and

WHEREAS, in the view of above, on-boarding of all the entities such as Producers, Manufacturers, Recyclers, and Refurbishers of the E-Waste on the E-Waste EPR Portal is must; and

NOW THEREFORE, in exercise of the power vested under Section 5 of the Environment (Protection) Act, 1986, the following directions are hereby issued:

- a. To provide the updated list of entities engaged in the generation, recycling & refurbishing of E-Wastes (Producers, Importers, Recyclers and Refurbishers) and ensure their on boarding on the E-Waste EPR Portal of CPCB;
- b. To issue notice to all such entities who are operating without registration, followed by closure of such entities;
- c. To immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the State/UT in terms of various details such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability, etc. as submitted on E-Waste EPR Portal;
- d. To take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on the EPR Portal as per verification as at point (c) above and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB;
- e. To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately;
- f. To facilitate the transformation of such informal/illegal E-waste recyclers/refurbishers into formal recyclers/refurbishers and consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCB/PCC, etc.;
- g. To also issue advertisements in the newspapers in vernacular language for immediately closing of illegal E-waste recycling/refurbishing operations by the operators who do not have consent to operate, including for the common public to inform the same, if any, to SPCB/PCC and take actions as at point (e) and point (f) above.

You are hereby directed to take necessary action for compliance of aforesaid directions and submit Action Taken Report to this office within 15 days of receipt of these directions.

  
(Tanmay Kumar)  
Chairman

**Copy to:**

1. Regional Directorates : For follow-up with SPCBs/PCCs in your jurisdiction, please.
- ✓ 2. DH (IT), CPCB : For uploading on CPCB website and EPR Portal, please.

  
(Bharat Kumar Sharma)  
Member Secretary

## List of SPCBs/PCCs

S. No.	SPCB/PCC	S. No.	SPCB/PCC
1	Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair-744 102, Andaman & Nicobar	10	Gujarat Pollution Control Board, Paryavan Bhavan, Sector 10- A, Gandhinagar – 382 043, Gujarat
2	Andhra Pradesh Pollution Control Board, D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010, Andhra Pradesh	11	Haryana State Pollution Control Board, C-11, Sector-6, Panchkula-134 109, Haryana
3	Arunachal Pradesh State Pollution Control Board, Paryavarana Bhawan, Papu Hill, Yupia Road, Naharlagun- 791 110, Arunachal Pradesh	12	Himachal Pradesh State Pollution Control Board, Him Parivesh, Phase-III, New Shimla- 171 009, Himachal Pradesh
4	Assam Pollution Control Board, Bamunimaidan, Guwahati- 781 021, Assam	13	Jammu & Kashmir Pollution Control Committee, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu - 180 004, Jammu and Kashmir
5	Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna - 800 023, Bihar	14	Jharkhand State Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834 004, Jharkhand
6	Chandigarh Pollution Control Committee, Paryavarana Bhawan, Ground Floor, Sector-19 B, Madhya Marg, Chandigarh - 160 019	15	Karnataka State Pollution Control Board, Parisara Bhavan, 4th & 5th Floor,# 49, Church Street, Bangalore-560 001, Karnataka
7	Chhattisgarh Environment Conservation Board, Paryavas Bhavan, Paryavas Bhavan, North Block Sector-19, Atal Nagar, Raipur -492 002, Chhattisgarh	16	Kerala State Pollution Control Board, Plamoodu Jn., Pattom Palace P.O., Thiruvananthapuram-695 004, Kerala
8	Delhi Pollution Control Committee, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110 006	17	Ladakh Pollution Control Committee, Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, UT Leh Ladakh – 194 101, Ladakh
9	Goa State Pollution Control Board, Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez – 403 511, Goa	18	Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682 555, Lakshadweep

S. No.	SPCB/PCC	S. No.	SPCB/PCC
19	Madhya Pradesh Pollution Control Board, E-5, Arera Colony, Paryavaran Parisar, Bhopal- 462 016, Madhya Pradesh	30	Sikkim State Pollution Control Board, Department of Forest, Environment & Wildlife Management, Deorali, Gangtok, - 737 102, Sikkim
20	Maharashtra Pollution Control Board, Kalpataru Point, 2 <sup>nd</sup> – 4 <sup>th</sup> Floor, (Opp. Cine Planet Cinema), Nr. Sion Circle, Sion, Mumbai – 400 022, Maharashtra	31	Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600 032, Tamil Nadu
21	Manipur Pollution Control Board, Lamphelpat, Near Imphal West D.C. Office, Imphal – 795 004, Manipur	32	Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad - 500 018, Telangana
22	Meghalaya State Pollution Control Board, Arden-Lumpyngngad, Shillong- 793 014, Meghalaya	33	Tripura State Pollution Control Board, Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban, Agartala – 799 006, Tripura
23	Mizoram Pollution Control Board, New Secretariat Complex, Khatla Thlanmual Peng, Khatla, Aizawl- 796 001, Mizoram	34	Uttar Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010, Uttar Pradesh
24	Nagaland Pollution Control Board, Signal Point, Dimapur- 797 112, Nagaland	35	Uttarakhand Pollution Control Board, Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun – 248 001, Uttarakhand
25	Odisha State Pollution Control Board, A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751 012, Odisha	36	West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata – 700 106, West Bengal
26	Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu, 1st Floor, Udhog Bhavan Bhenslore, Dunetha Nani Daman, Daman – 396 210, Daman		
27	Puducherry Pollution Control Committee, Housing Board Complex, Anna Nagar- 600 005, Puducherry		
28	Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala – 147 001, Punjab		
29	Rajasthan State Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur- 302 004, Rajasthan		

**List of Regional Directorates, CPCB**

<b>S. No.</b>	<b>Name</b>
1	The Regional Director, Central Pollution Control Board Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023
2	The Regional Director, Central Pollution Control Board Ground Floor, PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow – 226 010
3	The Regional Director, Central Pollution Control Board A-Block Nisarga Bhavan, 1st & 2nd Floors, 7th D Cross Thimmaiah Road, Shivanagar, Bangaluru – 560 079
4	The Regional Director, Central Pollution Control Board South end Conclave' Block-502, 5th & 6th Floor, 1582, Razidanga, Main Road, Kolkata – 700107
5	The Regional Director, Central Pollution Control Board Parivesh Bhawan, Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462 016
6	The Regional Director, Central Pollution Control Board Opp. Government Press, Ground Floor, CTO Building, BSNL, Shillong – 793 001
7	The Regional Director, Central Pollution Control Board Second Floor, 77-A, South Avenue Road, Ambattur Industrial Estate, Chennai – 600 058
8	The Regional Director, Central Pollution Control Board BSNL Telephone Exchange, 2nd Floor, Sector 49 -C, Chandigarh – 160 047
9	The Regional Director, Central Pollution Control Board Survey No. 110, Dhankude, Multi-Purpose Hall, Baner Road, Baner, Pune – 411 045

## Details of the recyclers district-wise

Districts	Number of registered recyclers	Cumulative Capacity (MT/Year)
Ahmed Nagar	5000	1
Ahmedabad	87725	8
Alwar	121958	8
Ambala	11771.25	2
Ananthapur	19800	1
Aurangabad	660	1
Bagpat	46689	4
Bangalore	16213	23
Bangalore Rural	58807.92	10
Bharuch	34480	5
Bhavnagar	6130	1
Bhopal	18000	1
Bokaro	360	1
Budaun	22020	2
Bulandshahr	260485	14
Chennai	288	1
Chikkaballapur	13599.6	2
Churu	450	1
Coimbatore	11865	3
Cuddapah	180	1
Dakshina Kannada	3600	1
Dharwad	360	1
Dhule	2000	1
Ernakulam	300	1
Faridabad	48395	5
Gandhi Nagar	25000	1
Gautam Buddha Nagar	31338	6
Ghaziabad	70549.84	9
Gurgaon	110954.3	10
Gwalior	4000	1
Hapur	84184	13
Haridwar	268728	5
Hooghly	600	1
Howrah	20958	3
Hyderabad	36442	3
Idukki	14965	1

# 1392

Indore	10800	3
Jaipur	8526	3

Jalandhar	600	1
Jalna	11000	1
Jaunpur	11520	1
Jhajjar	25290	2
K.V.Rangareddy	188360	9
Kanchipuram	52288.64	4
Karnal	79050	2
Kolar	40360	2
Kolkata	180.456	1
Lohardaga	360	1
Ludhiana	36185	6
Mahabub Nagar	21500	1
Mahesana	13663	3
Mathura	42480	7
Mau	1314	1
Medak	21600	1
Meerut	264077.4	29
Mewat	7010	3
Mohali	9000	1
Moradabad	6120	1
Mumbai	28500	3
Muzaffarnagar	139320	12
Mysore	1500	2
Nagpur	14360	3
Nalbari	2500	1
Nalgonda	40476	3
Namakkal	1680	1
Nashik	14760	3
Navsari	144	1
North 24 Parganas	1800	2
Palghar	85000	4

# 1393

Palwal	1825	1
Panch Mahals	480	1
Panipat	36250	2
Parbhani	235	1
Pune	64622	14
Puruliya	6960	1
Raigarh(MH)	19950	6
Raipur	12000	1
Raisen	1000	1
Rajkot	33509	4
Ramanagar	4020	3
Rewari	5830.65	2
Rohtak	49350	2
Sabarkantha	19199	2
Saharanpur	63090	5
Samastipur	150	1
Sambhal	6120	1
Satara	17500	1
Sehore	25080	3
Sikar	150	1
Solan	7600	4
Solapur	33000	1
Sonipat	70979	8
South 24 Parganas	1080	1
Surat	14882	3
Thane	110970	24
Tiruvallur	24286.52	5
Tiruvannamalai	600	1
Tumkur	30960	5
Unnao	12250	1
Vadodara	2606	3
Valsad	893	1
Visakhapatnam	180	1
<b>Grand Total</b>	<b>3317787.576</b>	<b>381</b>

B-29016/1/(NGT)/22/WM-III Div. / 4042 to 4086

September 06, 2022

To,  
The Chairman  
(All SPCBs/PCCs)

**Sub: Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-Waste activities, verification of authorized dismantlers/recyclers of E-Waste and drives for mass awareness.**

**WHEREAS**, the Central Government has notified the E-Waste (Management) Rules, 2016 under the Environment (Protection) Act 1986, for management of E-Waste in an Environmentally Sound Manner;

**WHEREAS**, as per rule 13 (3) (ii) of the said rules, SPCBs are the authority for grant of authorization to dismantlers and recyclers of E-Waste and have to ensure that dismantlers and recyclers should have the facilities of dismantling and or recycling in accordance with the guidelines prescribed by Central Pollution Control Board (CPCB) as mandated under the said rules;

**WHEREAS**, guidelines on implementation of E-Waste Rules, which includes specific guidelines for extended producer responsibility, channelization, collection centres, storage, transportation, environmentally sound dismantling and recycling, and refurbishment have been prepared and available on the web site of CPCB and also circulated to all SPCBs/PCCs;

**WHEREAS**, under Extended Producers Responsibility (EPR) the producers of notified Electricals & Electronic Equipment are given annual e-waste collection targets and same are to be recycled in an environmentally sound manner by authorized e-waste dismantlers/recycler only. Collection target verification requires auditing for material balance of inflow and outflow material at dismantling and recycling units. For ensuring actual processing of e-waste, material balance of e-waste material flow, proper auditing of the authorized dismantling/recycling units on regular basis is a must. Also, to prevent leakage of e-waste from formal units to informal unit continuous vigilance is required;

**WHEREAS**, SPCBs/PCCs are required to carry out monitoring and compliance verification of Extended Producer Responsibility - Authorisation as directed by Central Pollution Control Board and that of dismantlers, recyclers and refurbishers as per schedule IV (2) (iii) of the E-Waste (Management) Rules, 2016; and

**WHEREAS**, incidents of informal trading, unscientific processing & burning of e-waste have been reported to this office at various occasions through court matters and public grievances. Unscientific processing, burning and processing of e-waste by unauthorized units results in to adverse impacts on human health and environment. Burning and illegal processing of e-waste is a matter of concern and has to be dealt firmly by setting up a mechanism of continuous monitoring, reporting and actions against the violators.

Contd....

**Now, therefore,** in exercise of powers vested under the section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act 1981 directions are hereby issued to SPCBs and PCCs for the following:

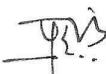
1. To set up robust mechanism of surveillance for addressing the issue of illegal/informal processing of e-waste in their jurisdiction;
2. To carry out random inspections for auditing of authorized e-waste dismantling and recycling units **as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, SPCBs/PCCs** for assessing the material balance in terms of quantity of e-waste collected, quantity of e-waste dismantled/recycled vis a vis quantity reported so as to ascertain leakage of e-waste to informal sector, for checking quantities of different materials produced such as precious/semi-precious and useful metal from e-waste and co-relating it with GST paid, for checking availability of adequate dismantling and recycling facilities and ensuring capacity in line with guidelines of CPCB. SPCB/PCCs to ensure transparency in selection of units for random inspection;
3. To carry out random monitoring and compliance of EPR Authorisation of EPR Authorized Producers selected **as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, SPCBs/PCCs** with focus on verification of collection targets;
4. To implement Action Plan issued in the matter of OA No. 512 of 2018 in Hon'ble NGT (PB) for enforcement of E-Waste (Management) Rules, 2016 with focus on action points related to informal trading, dismantling, and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfilment of collection target and submit reports quarterly on the outcome. Copy of Action Plan is enclosed; and
5. To carry out awareness programme for the stakeholders as per the provisions of E-Waste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc. on regular basis.
6. The above referred actions to be treated as continuous activity and be performed on regular basis.

The action taken report (ATR) shall be submitted to the Central Pollution Board within 30 days of receipt of these directions followed by quarterly ATR on regular basis

  
(Prashant Gargava)  
Member Secretary

**Copy to**

- |  |   |
|--|---|
| 1. The Additional Secretary<br>HSM Division, MoEF & CC<br>Indira Paryavaran Bhawan, Jor Bag Road<br>Aliganj, New Delhi-110003. | - For kind information please                   |
| 2. PA to CCB   | - For kind information of CCB, please           |
| 3. Regional Directorates of CPCB   | - For following up with concerned<br>SPCBs/PCCs |
| 4. <input checked="" type="checkbox"/> Divisional Head IT Division, CPCB, Delhi  | - (For uploading at CPCB's Website)             |

  
(Prashant Gargava)  
Member Secretary

**Action Plan for Enforcement of E-Waste Rules in the Country**

<b>S.No.</b>	<b>Challenges/Activities</b>	<b>Stakeholder responsible for implementation</b>	<b>Action</b>
<b>a</b>	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs to complete this activity within one year.
<b>b.</b>	Identification of Producers who have not obtained EPR Authorization	CPCB, Custom department, Ministry of commerce and Ministry of electronics & telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of commerce, Ministry of electronics and telecommunication is required.
<b>c.</b>	Verification of quantity of e- waste collected by producers	CPCB/SPCBs/PCCs	This is a continuous activity. All the EPR Authorized Producers will be verified per year.
<b>d.</b>	Verification of systems provided by producers for collection and channelization of e-waste	CPCB/SPCBs/PCCs	This is a continuous activity.  All the EPR Authorized Producers will be verified per year.
<b>e.</b>	Verification of facilities of dismantlers and recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the dismantlers/recyclers will be verified per year.
<b>f.</b>	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.
<b>g.</b>	Facilitate collection and disposal of e- waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.
<b>h.</b>	Governance frame work for monitoring compliance	SPCBs/PCCs/ District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated. Time Frame — Three (3) months
<b>i.</b>	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration /CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.

<b>j.</b>	IEC plan be firmed up and executed	SPCBs/PCCs/ District Administration /CPCB	<p>State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</p> <p>Time Frame — Three (3) months.</p> <p>The IEC Plan to be executed over one year.</p>
<b>k.</b>	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	<p>Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.</p>